

Bill No. 22



सत्यमेव जयते

Confidential

राज निवास
दिल्ली-११००५४
RAJ NIWAS
DELHI-110054

F.No. 25(3)/16-RM/27/A-2312

Dated: 11/4/16

To,
Secretary,
Legislative Assembly Secretariat,
National Capital Territory of Delhi,
Old Secretariat,
Delhi - 110 054

Subject: The Salary and Allowances of the Chief Whip in the Legislative Assembly of the NCT of Delhi (Amendment) Bill, 2015 (Bill No.22 of 2015)

Sir,

The Salary and Allowances of the Chief Whip in the Legislative Assembly of the NCT of Delhi (Amendment) Bill, 2015 (Bill No.22 of 2015) was passed on 03.12.2015 by the Legislative Assembly of National Capital Territory of Delhi and presented to Hon'ble Lt. Governor.

In terms of Rule 42(2) of the Transaction of Business of the Government of National Capital Territory of Delhi Rules, 1993, I enclose a **MESSAGE** of Hon'ble Lt. Governor under Section 9(2) of the Government of National Capital Territory of Delhi Act, 1991 read with the first proviso to Section 24, of the said Act.

This issues with the approval of the Hon'ble Lieutenant Governor.

Encl.: As above

Yours faithfully,

(S.C.L. Das)

Secretary to Lt. Governor

F.No.

Dated :

Copy for necessary action to Principal Secretary (Law, Justice & Legislative Affairs), GNCTD, Delhi Secretariat, New Delhi - 110 054 along with the department's file.

For kind perusal, please
S.T. 04/04/16

H.S. R-1
11/5

(S.C.L. Das)

Secretary to Lt. Governor

उपराज्यपाल
दिल्ली
LIEUTENANT GOVERNOR
DELHI



राज निवास
दिल्ली-११००५४
RAJ NIWAS
DELHI-110054

MESSAGE


The Salary and Allowances of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi (Amendment) Bill, 2015, to further amend the extant Act governing the salaries, allowances, etc. of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi, having been passed by the Legislative Assembly of National Capital Territory of Delhi on 03.12.2015, was presented to the Lt. Governor.

The Bill attracts the second proviso of section 24 of the Govt. of NCT of Delhi Act, 1991. Under Rule 55(1) of the Transaction of Business of the Government of National Capital Territory of Delhi Rules, 1993, prior to the introduction of the above Bill, the legislative proposal was required to be placed before the Lt. Governor to refer it to the Central Government.

The aforementioned Rule is intended to enable the Lt. Governor and the Central Government to participate in the initial stages of a legislative proposal and to suggest appropriate modifications, if required, to such a legislative proposal. Such participation, review and reference to the Central Government is necessary to obviate an occasion where assent to the Bill is not forthcoming for reasons that could have been avoided at an early stage. The said Bill was introduced in the Legislative Assembly without observing the mandatory procedure of prior reference to Central Government, prescribed in Rule 55(1) of the Transaction of Business of the Government of National Capital Territory of Delhi Rules, 1993.

The Salary and Allowances of the Chief Whip in the Legislative Assembly of the National Capital Territory of Delhi (Amendment) Bill, 2015 is hereby returned with the recommendation that the Bill be considered by the Legislative Assembly after due procedure is observed and the legislative proposal be referred through the Lt. Governor to the Central Government before it is introduced as a Bill in the Legislative Assembly.

This message is being sent under Section 9(2) of the Govt. of National Capital Territory of Delhi Act, 1991 read with the first proviso to Section 24, Government of National Capital Territory of Delhi Act, 1991.


(Najeeb Jung)
Lt. Governor, Delhi

Speaker,
Legislative Assembly of the
National Capital Territory of Delhi